

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “F” BENCH: NEW DELHI**

**BEFORE SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER &
SHRI VIMAL KUMAR, JUDICIAL MEMBER**

ITA No.7555/Del/2018

[Assessment Year : 2014-15]

DCIT Circle-21(1) New Delhi.	vs	Ranjitgarh Finance Co.P.Ltd. LP-11 C Pitampura New Delhi-110034. PAN-AABCR8108C
APPELLANT		RESPONDENT
Appellant by		Ms. Harpreet Kaur Hansra, Sr. DR
Respondent by		Shri Mukesh Sukhija, Adv.
Date of Hearing		19.12.2024
Date of Pronouncement		19.12.2024

ORDER

PER PRADIP KUMAR KEDIA, AM :

The instant appeal has been filed at the instance of the Revenue seeking to assail the First Appellate order dated 04.09.2018 passed by Ld. Commissioner of Income Tax(A)-7, New Delhi [“Ld.Pr. CIT”] u/s 250(6) of the Income Tax Act, 1961 [“the Act”] arising from the assessment order dated 30.12.2016 passed u/s 143(3) of the Act pertaining to assessment year 2014-15.

2. When the matter was called for hearing, the Ld. Counsel for the assessee submitted that as per the instruction of the client, the assessee is opting for the ongoing “*The Direct Tax Vivad Se Vishwas (DTVSV) Scheme, 2024*”. The learned Counsel thus submitted that the assessee does not seek to pursue the said appeal owing to exercise of option for availing DTVSV Scheme and consequently requested that the written application for withdrawal of appeal may please be granted.

3. The Ld. Sr. DR for the Revenue fairly conceded the application of the assessee.

4. In the light of oral/written request made on behalf of the assessee, the captioned appeal is deemed to be dismissed as withdrawn. However, in the event, the assessee fails to avail the benefit of DTVSV Scheme for any reasons, then the Revenue concerned shall be at liberty to seek restoration of original appeal for hearing before ITAT in accordance with law.

5. In the result, the appeal of the Revenue is dismissed.

Order pronounced in the open Court on 19th December, 2024.

Sd/-

Sd/-

**(VIMAL KUMAR)
JUDICIAL MEMBER**

**(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER**

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI